

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

OA No.36 of 2022 (SZ)

IN THE MATTER OF:

MEENAVA THANTHAI K.R.SELVARAJ KUMAR,
MEENAVAR NALA SANGAM
(Registered under section 10 of the Tamil Nadu
Societies Act, in SI.No.205 of 2015 dated 26.06.2015)
Represented by its Preopennt,
M.R.Thiyagarajan,
S/o. Late C. Rajalingam,
Office at No.48, East Madha Church Street,
Royapuram, Chennai - 600 013.
Ph. No. 9841590984
E-mail Id: krtkarjun@gmail.com

... Applicant

AND

1. State of Tamil Nadu,
Through the Chief Secretary
Government of Tamil Nadu, Secretariat,
Chennai - 600 009. Tamil Nadu,
India. Ph. No. 044-2567 1555
E-mail Id: cs@tn.gov.in
2. Water Resource Department,
Public Welfare Department,
Government of Tamil Nadu,
Through the Chief Engineer,
PWD Estate, Chepauk,
Chennai -600 005.
Ph. No. 044-2841 0402
E-mail Id: eicwrtdn@gmail.com
3. Tamil Nadu Pollution Control Board,
Through the Chairman,
76, Mount Salai,
Guindy, Chennai -600 032.
Ph. No. 044-2235 3134 - 139
E-mail Id: tnpcb-chn@tn.gov.in


18/04/22
Superintending Engineer (North)
Chennai Metropolitan Water Supply & Sewerage Board
Chintadripet, Chennai-600 002.

4. Chennai Metropolitan Water Supply and Sewerage Board,
Through the Chairman,
No.75, Santhome High Road,
MRC Nagar,
R.A Puram, Chennai - 600 028.
Ph. No. 044-2845 9000
E-mail Id: md@cmwssb.in
5. The District Collector, Chennai District
Rajaji Salai, Fourth Floor, 62, Beach Rd,
George Town,
Chennai – 600 001.
Ph. No. 044- 2522 8025

...Respondent(s)

INDEPENDENT REPORT SUBMITTED BY THE 4TH RESPONDENT
(CMWSSB):

I, A. MALAICHAMY, S/o. M. ARUMUGAM, Hindu, aged about 58 years now working as Superintending Engineer (North) in the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) having office at 2nd floor Urban Administrative Building, MRC Nagar, Chennai 600 028 do hereby solemnly affirm and sincerely state as follows:

- 1) I am the Superintending Engineer (North) of the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB), Chennai and 4th Respondent herein and well acquainted with the facts of the case from the connected files.
- 2) I am filing the status report on behalf of the Managing Director, Chennai Metropolitan Water Supply and Sewerage Board, Chennai – 28, as per the orders issued by this Hon'ble Tribunal vide its order dated 22.03.2022.

3) The above case has been filed by "Meenava Thanthai" K.R. Selvaraj Kumar, Meenavar Nala Sangam, a society registered under the Tamil Nadu


Superintending Engineer (North)
Chennai Metropolitan Water Supply & Sewerage Board
Chintadripet, Chennai-600 002.

Societies Registration Act, alleging that the Kathivakkam Thamaraiikulam is not being maintained by the authorities resulting in massive and unconcerned encroachment, dumping of solid waste and letting out of untreated sewage. The Applicant has *inter alia* stated that there are more than ten sewage channels which are directly connected to and drain the sewage from the surrounding areas into the water body. This Hon'ble Tribunal in its order dated 22.03.2022 had directed the Respondents to file their independent reports in that regard. In compliance with the orders of this Hon'ble Tribunal, the report of this Respondent is as follows:

- (i) The drains leading into the water body were originally put up by the Kathivakkam Municipality, Ennore. This area came under the jurisdiction of the CMWSS Board in the year 2011. The work of providing sewerage facilities to Ennore, Div 1 and 2, in Zone I Thiruvottiyur of Greater Chennai Corporation was taken up by CMWSS Board under Kathivakkam UGSS and the works were completed in all respects in September 2019. Thereafter, sewerage connections are being provided to all households under the Illanthorum Inaippu Scheme for the welfare of the citizens in the newly added areas of Chennai city in a smooth manner to avoid outfalls into waterways. This scheme was put into beneficial use of public with effect from 01.12.2019.
- (ii) Under this scheme, the consumers willing to avail house sewer connections can make the payment to the Board as one-time payment or in 10 installments. However, the consumers opting for payment in installments need to pay at least the first installment before effecting the house service connection as per the standard operating procedure (SOP).
- (iii) As per site, there are existing open drains in Kamaraj Nagar 1st, 2nd, 4th and 8th Streets and JJ Nagar 3rd, 4th, 5th, 6th, 7th, 8th, 9th, 10th and 11th Blocks in Div 1 which are being maintained by Greater

Chennai Corporation. These open drains served as the main disposal point of all sullage and sewage generated from the neighborhood of the Thamaraikulam Pond since the municipality period. The details of households with and without house sewer connections are as given below:

S.No	Street Name	Total No. of Houses	No. of Sewer Connections Effected as on 12.04.22	No. of Sewer Connections to be Effected
1	Kamaraj Nagar 1st Street	29	10	19
2	Kamaraj Nagar 2nd Street	60	42	18
3	Kamaraj Nagar 4th Street	53	37	16
4	Kamaraj Nagar 8th Street	62	39	23
5	JJ Nagar 3rd Block	21	17	4
6	JJ Nagar 4th Block	19	17	2
7	JJ Nagar 5th Block	22	17	5
8	JJ Nagar 6th Block	23	12	11
9	JJ Nagar 7th Block	16	13	3
10	JJ Nagar 8th Block	7	7	0
11	JJ Nagar 9th Block	8	7	1
12	JJ Nagar 10th Block	30	23	7
13	JJ Nagar 11th Block	23	17	6
	Total	373	258	115

(iv) After commissioning of Kathivakkam Underground Sewerage Scheme by the CMWSS Board, house sewer connections are being

Superintending Engineer (North)
Chennai Metropolitan Water Supply & Sewerage Board
Chintadripet, Chennai-600 002.


Superintending Engineer (North)
Chennai Metropolitan Water Supply & Sewerage Board
Chintadripet, Chennai-600 002.

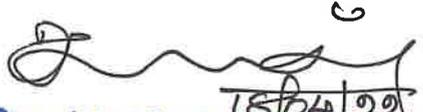
effected under Illanthorum Inaippu scheme, so that the sewage generated in the above said streets have been diverted into the Thalankuppam Sewage Pumping Station for safe disposal and further to Kodungaiyur STP for treatment. In the 13 streets referred to in point (iii) that let out sewage into the Thamaraikulam Pond, out of the 373 households, 258 households have availed house sewer connections under this scheme and the remaining 115 households are yet to avail sewer service connection to their premises.

(v) I humbly state that, as observed, the above households are following septage management by engaging sewer tanker lorries at present. The sewer tanker lorries are used for removing the sludge from the septic tank of each house and decanting into the nearest sewage pumping station maintained by the Board.

(vi) It is to be submitted that under The Chennai City Municipal Corporation Act, 1919, it is prohibited to allow sewage to flow into any street or into any drain. Based on the above Act, necessary action has been initiated and notices are being issued to the owners of the households who have not availed sewer connection yet and are discharging the sewage from their premises into the open drains in the above said streets, which in turn discharge the same into the Thamaraikulam pond.

(vii) Further, necessary awareness campaign in the above said streets had been conducted to the public who have not yet availed house sewer connections in the above said streets.

(viii) At present, with increased public awareness, the work of effecting house sewer connections under Illanthorum Inaippu Scheme in the above said streets is being expedited. After all the premises have availed house service connections, the open drains may be closed so that all the sewage outfalls into the Thamaraikulam pond will be completely arrested and plugged.


18/04/22
Superintending Engineer (North)
Chennai Metropolitan Water Supply & Sewerage Board
Chintadripet, Chennai-600 002.

- 4) I humbly state that the sewage channels leading to Kathivakkam Thamaraiikulam will be stopped permanently once all the premises have availed the house sewer connections to the sewer network of CMWSS Board.
- 5) It is therefore humbly prayed that, this Hon'ble Tribunal may be pleased to accept my response on behalf of the CMWSS Board and thus render justice.

Solemnly affirmed at Chennai on this
day of April 2022 and signed
his name in my presence


Superintending Engineer (North)

Superintending Engineer (North)
Chennai Metropolitan Water Supply & Sewerage Board
Chintadripet, Chennai-600 002.

BEFORE ME
Advocate, Chennai

**Before the National Green
Tribunal (Southern Zone)
Chennai,
O.A.No.36 of 2022 (SZ)**

BETWEEN:

"MEENAVA THANTHAI"
K.R.SELVARAJ KUMAR,
MEENAVAR NALA SANGAM
(Registered under section 10 of the
Tamil Nadu
Societies Act, in Sl.No.205 of 2015
dated 26.06.2015)
Represented by its Preopennt,
M.R.Thiyagarajan,
S/o. Late C. Rajalingam,
Office at No.48, East Madha Church
Street,
Royapuram, Chennai - 600 013.
Ph. No. 9841590984
E-mail Id: krtkarjun@gmail.com
: Applicant

Vs.

State of Tamil Nadu,
Through the Chief Secretary
Government of Tamil Nadu,
Secretariat,
Chennai - 600 009, Tamil Nadu and
4 others.
: Respondent

**INDEPENDENT REPORT
FILED BY 4TH
RESPONDENT**

GAUTAM S. RAMAN
Counsel for 4th
Respondent